CENTRAL ADMINISTRATIVE TRIBUNAL : ERNAKULAM

Dated Tuesday the twentysixth day of September, One thousand, nine hundred and eighty nine.

Present

Hon ble Shri NV Krishnan, Administrative Member and

Hon ble Shri AV Haridasan, Judicial Member

Registration No. DA 107/89

- 1 A Pandurangan
- 2 A Balasubrahmanian
- 3 PG Raveendran
- 4 PR Sreekrishnan
- 5 P Vasudevan

: Applicants

-Vs-

- 1 Union of India rep. by General Manager, Southern Railway, Madras.
- The Senior Divisional Electrical Engineer, Southern Railway, Palghat.
- 3 Senior Divisional Personnel Officer, Southern Railway, Palghat.

: Respondents

M/s M Ramachandran & P Ramakrishnan: Counsel of Applicants

M/s MC Charian, Saramma Cherian and TA Rajan

: Counsel of Respondents

DRDER

Shri NV Krishnan, Administrative Member.

When the case was taken up for hearing, the learned counsel for the Respondents drew our attention to the fact that in a similar case OP No.1023/81 before the High Court of Kerala, the Railways were directed to consider and dispose of the representations of the petitioners in that OP which also related to the payment of Overtime Allowance to Amenity Staff in the Jayanti Janatha Express. After considering that representation in that case, the Railway Administration in that case paid the Overtime Allowance.

- It is stated by the learned counsel for the Respondents that in the present case also the applicants have filed similar representations i.e. Annexure-I dated 6.11.84 and Annexure-II dated 23.3.88. The counsel submits that this DA can be disposed of by directing the Respondents to consider these representations.
- Counsel for the applicant is also satisfied that in view of the letter of the Railway Administration produced by the counsel of respondents stating that similar representations were considered favourably, it would be sufficient if the Respondents are directed to consider the Annexure I & II.
- In this circumstance, we direct the Senior Divisional Personnel Officer, Southern Railsay, Falghat (Respondent-3) to dispose of the representation at Annexure-I and Annexure-II to the application in accordance with law and instructions on the subject within a period of two months from the date of receipt of this order.

The application is disposed of in the above manner.

(AV Haridasan) Judicial Member

26.9.89

(NV Krishnan)

Administrative Member

26.9.89